

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1340

ANSWERED ON:18.07.2014

MEDICAL EDUCATION

Ranjan (Pappu Yadav) Shri Rajesh;Ranjan Smt. Ranjeet

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has taken of various irregularities and malpractices in conduct of entrance examinations and admission of students in medical colleges including demand of capitation fee across the country and if so, the details thereof and the action taken/ proposed to be taken thereon, State/UTwise;
- (b) whether the Government proposes to conduct common entrance examination for admission to Under Graduate (UG) and Post Graduate (PG) medical courses in the country and if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has any proposal to provide free coaching classes to the students belonging to weaker section of the society for preparation of medical entrance examination and if so, the details thereof;
- (d) whether the Government proposes to change the duration of medical courses and period of internship, necessary for award of medical degree in the country and if so, the details thereof; and
- (e) the other measures being taken by the Government to bring uniformity and raise the quality and standards of medical education in the country?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) & (b): In order to stop irregularities and malpractices in conduct of entrance examinations and admission of students in medical colleges including demand of capitation fee across the country, National Eligibility and Entrance Test (NEET) for admission to MBBS and Postgraduate medical courses for the academic year 2013-14 was conducted by the Central Board of Secondary Education and National Board of Examinations respectively. However, a few private medical colleges and the State Governments of Andhra Pradesh and Tamil Nadu filed writ petitions in the respective High Courts seeking exemption from NEET. These petitions were transferred to the Hon'ble Supreme Court of India. The Hon'ble Apex Court vide its judgement dated 18.07.2013 in NEET related cases quashed the implementation of NEET. The Central Government has filed a petition before the Hon'ble Apex Court to review its decision.

(c): Ministry of Social Justice and Empowerment has a scheme viz. "Central Sector Scheme of Free Coaching for SC and OBC Students" – to provide coaching of good quality for economically disadvantaged Scheduled Castes (SCs) and Other Backward Classes (OBCs) candidates to enable them to appear in Competitive examination and succeed in appropriate job in Public/Private sector which inter-alia includes preparation of premier entrance examination for admission in medical courses.

(d) No.

(e) As stated in (a) & (b) above